Financial Crisis in D.M.C.

619. **Shri Kanwar Lal Gupta:** Will the Minister of Home Affairs be pleased to state:

(a) whether the Delhi Municipal Corporation has sent any representation to Government for subsidy or loan;

(b) whether it is a fact that the Delhi Municipal Corporation is in financial crisis; and

(c) the action taken by Government to remove this difficulty of the Corporation?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Delhi Municipal Corporation has been approaching the Government from time to time for grants-in-aid and special loans.

(b) The Corporation has been experiencing financial difficulties for some time past.

(c) Government have been advancing loans and giving grants to the Corporation on a determined pattern from time to time. A Commission of Inquiry has been appointed by Government to enquire into the financial resources and requirements of local bodies in Delhi. Its reports is awaited.

प्रशासनिक सुधार आयोग

620. **श्री शशि भूषण :** क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) प्रशासनिक सुधार आयोग पर अब तक कितनी धनराशि व्यय की गई है;

(ख) इसके कार्य पर कितने कर्मचारी नियुक्त किये गये हैं और उसमें नये व्यक्ति कितने हैं; और

(ग) मंत्री मंडल में श्री मुरारजी देसाई के शामिल हो जाने तथा श्री हनुमंतय्या के चेयरमैन के रूप में नियुक्त हो जाने से इस आयोग में रिक्त हो गये पद परकब तक नियुक्ति हो जाने की संभावना

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) (क) 1965–66 तथा 1966–67 में 22 फरवरी, 1967 तक 16,33,611 रुपया व्यय हुआ ।

(ख) आयोग के सब वर्गों के कर्मचारियों की संख्या 169 है । उनमें से 68 अस्थायी रूप से नियुक्त किये गए नये कर्मचारी थे ।

(ग) आयोग में और कोई नये सदस्य नियुक्त नहीं किये जा रहे हैं ।

Compensatory Allowance to Employees of Andaman and Nicobar Islands Administration.

620-A. **Shri K. E. Ganesh:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that the employees of the Andaman and Nicobar Islands Administration have demanded increase in the rate of compensatory allowance;

(b) whether the Chief Commissioner's Advisory Council has recommended such an increase;

(c) if so, the reaction of the Central Government thereto;

(d) whether it is also a fact that non-permanent industrial staff is not in receipt of this compensatory allowance; and

(e) if so, the reasons therefor?